

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

**BENCH NO. 1**

Cont Case (Civil) No. 390 of 2017

1. Petitioner/Appellant:- Arun Kumar Srivastava, son of late Rajmangal Prasad

Versus,

2. Respondent/O.P.(s): The State of Jharkhand & others.

Present :-

Name of Hon'ble Judge:- Hon'ble Mr. Justice Rongon Mukhopadhyay

Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:- It has been submitted by learned J.C. to Sr. S.C.I that a decision has already been taken by the opposite parties and payment pursuant to the same has been made to the petitioner with interest.

In such view of the matter, there being sufficient compliance of the order dated 04.12.2013 passed in W.P.(S) No. 727 2010.

This application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Petitioner/Plaintiff/ Appellant

SD Rongon Mukhopadhyay



Respondent/O.P.

Sign. of Advocate Member

(Seal of the Committee)

Disposed by  
Pl. communicate  
R. on 14/09

True copy  
JSC  
04/10  
S.O

9  
15/9/17